

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 157 OF 2016**

**Dated: 6<sup>th</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Viyyat Power Pvt. Ltd. .... Appellant (s)  
Vs.  
Kerala State Electricity Board Ltd. & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Anirudh Wadhwa  
Ms. Rimali Batra

Counsel for the Respondent(s) : Mr. D.V. Dinesh for  
Mr. Rajesh for R-1

**ORDER**

Mr. Rajesh, learned counsel appearing for Respondent No.1/Kerala State Electricity Board (**KSEB**) states that KSEB has changed its standing counsel and appointed Mr. Dinesh and hence he seeks two weeks time. He is directed to file vakalatnama for KSEB within two weeks.

List the matter on **09.02.2017.**

**(I.J. Kapoor)  
Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)  
Chairperson**